312

SHRI N.K.P. SALVE: Certainly we want the Government to react, Madam.

THE DEPUTY CHAIRMAN: ALL the time the House wants the Government to react. I am happy that the Government is reacting.

SHRI N.K.P. SALVE: React positively.

THE DEPUTY CHAIRMAN: That I do not know. But for the reaction I am responsible.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): Madam, I am aware that it is not only a very sensitive issue but it is a very very important issue. So, on this question, I would just like to assure the hon. House that the Government will not succumb to any pressure from any corner, to any pressure from any corner, while preserving its sovereign rights. Madam, our Government is firmly determined to protect nation's interests in this matter. Thank you.

THE DEPUTY CHAIRMAN: Now, with this very happy note, I adjourn the House for lunch for one hour.

The House then adjourned for lunch at thirty-one minutes past one of the clock.

.The House reassembled after lunch at thirtythree minutes past two of the clock, THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ) in the Chair.

## PAPERS LAID ON THE TABLE-contd.

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): Madam, I beg to lay on the Table a statement (in English and Hindi) regarding taking up of some new works during 1992-93.

## SPECIAL MENTIONS—contd.

THE VICE CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Shri Ram Awadesh Singh, Not present.

Shri Jagdish Prasad Mathur. Not present.

Shri A. D. Dave. Not present.

Shri Ramsinh Rathwa. Not present.

Shri Krishan Lal Sharma. Not present,

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CIIIDMBARAM): Madam, those who are not present, should not be given any opportunity for one week.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Your suggestion will be considered.

SHRI V. NARAYANASAMY (Pondicherry): Madam, it should be not for one week, but for the whole session.

SHRI N. E. BALARAM (Kerala): Including the Ministers, Agreed.

## Report of Amnesty International on Police Atrocities in India

YASHWANT SINHA (Bihar): Madam Vice-Chairman, I wish to raise in this House the matter relating to the report submitted by the Amnesty International on India. The report was submitted a couple of months ago, but I have got a copy of it now. It is about torture, rape and deaths in custody. It has been brought out by the Amnesty International and has been sent to various people in this country, including myself. In this report they have given a complete list of all the deaths which have taken place in police custody, all the cases of torure and rape which have taken place in police custody. This report assumes importance because India has once again become the focus of attention of Amenesty international and the violations of so-called real or imaginary which go on in this country in regard to human rights. It does not in merely stop here because the accompanying letter which has been sent by Amnesty International is an exercise in defence of the standing of Amnesty Internation, how it is an impartial and a fair organisation, how it has not merely picked up India but man other countries in the world for human rights violations, how it is through these measures, through these reports trying to protect, preserve and safeguard human rights internationally.

Last year when I had received a copy of Amnesty's report on India, I had stood up in this House and I had made a reference to it. I had told the government that they should formulate their responses to reports of this kind, Because whenever I have gone abroad and I have met our Ambassadors and High Commissioners and other diplomatic representatives. I have seen this book which may not cause much concern to us here but which has become almost a matter of total preoccupation with our missions abroad. These matters are raised in foreign Parliament, in the U.S. House of Representatives or the Senate in the British House of Commons and other European Parliaments and other organisations. This is a report which is widely quoted. The newspaper reports which appear show India in a bad light. Our representatives are worried diplomatic because they are charged with the responsibility of protecting our interests, of furthering our interests. So they are very concerned about them. They repeatedly bring it to our notice that such and such thing has happened and ask what our response is. So I had requested the Government of India that we should have a mature and a considered response to the charges, to the incidents, to the report which is being filed, which is being prepared by an organisation like Amnesty International. I am sorry to say that till this date, at least, I am not aware of any response which the Government might have prepared, which the Government might have formulated in this matter. That is why I am constrained to raise this matter again.

Now here I am aware that they referred to Bhagalpur blinding incident. They referred to a death in custody of a member of a particular minority community in Hazaribagh district in Bihar, with which I am concerned. I have personal knowledge of some of these cases. These are submissions which I would like to make in all seriousness. It will not do for us to merely condemn the Amnesty International as an

agent of the CIA, as a body which is not fair, which is biased because they are raising specific issues. These specific issues have to be met.

This report is not merely about the violations of human rights in States like Jammu and Kashmir, Punjab or Assam, for that matter. It talks of a number of such cases in Bihar, in Madhya Pradesh, in Tamil Nadu and in a number of other States which are not supposed to be or not considered by as to be terrorist-infested States, where we are not fighting the kind of battle that we are fighting in States like Jammu and Kashmir, Punjab and Assam. So it will not do for us merely to condemn the Amnesty International.

The point that I am making is that if the Government of India, if this country sincerely wants to challenge the contents of this report, then, we must be able to come out with our set of facts. We cannot merely say that this is a bogus organisation, we don't take cognisance of it. Let me say whether we take cognisance of it or not, internationally such reports are being taken cognisance of. If we do not come out with our facts in various cases, as we did in case of that particular incident in Jammu and Kashmir where we sent our team to investigate, where we came out with an alternative set of facts then the impression which is being created by reports of this kind is that the Indian society has been brultalised that we are not a civilised nation any more, that we are not governing this country by the rule of law, that we are not maintaing the norms of human behaviour, that we are totally brutalised, that we are letting animal passions overtake us and that our police is not a worthy organ of State. This is the impression which is being created. So, I am raising this issue, Madam Vice-Chairman, with this request to the Government that they must formulate their views in this matter. I have a copy of the earlier 'Indian Express' which says, 'Annesty's Auti-India Propaganda War', which is obviously done on the briefing of the Government of India because it condemns the Amnesty International.

Mentions

SHRIS S. AHLUWALIA (Bihar): Will the 'Indian Express' ever write that?

SHRI YASHWANT SINHA: "The Hindustan Times". I am sorry, I stand corrected.

The point I am making is that such knee-jerk reactions on the part of the Government should not be there. The Government should formulate its views. The Government should met headlong the challenge which is being posed to this nation, its reputation and image abroad, by coming out with a considered response.

SHRI VIREN J. SHAH (Maharashtra): Madam, I associate myself with Mr. Yashwant Sinha.

SHRI GURUDAS DAS GUPTA (West Bengal): Madam, while associating myself with Mr. Yashwant Sinha, I would add just one sentence. Since the Minister is here, I would like to stress that if this report is allowed to go unchallenged, then the world outside will start believing that State terrorism is going on in this country. Therefore, in all fairness, I should appeal to the Government to kindly take into account the allegations or abuses or Whatever you may eall them, and come out with clost facts so that things are put in the proper prospective. Otherwise, we will be under a cloud of suspicion that State terrorism is going on in this country.

उपसभाष्यक (श्रीमति सुषमा स्वराज): बिल्कुल यही बात यशवन्त जी ने कही है।

श्रो सुरेन्द्रजीत सिंह अहलुवालिया: उप सभाष्यक्ष महोदया,

उपसमाध्यक्ष (श्रीमती सुम्मा स्वराज) : श्रीप इसमें ऐसोसिएट करना चाहते हैं ?

श्री सुरेष्ट्रजीत सिंह अहंसुवासिया : मैं एसोसिएट करता हूं ग्रीर में मांग भी करता हूं क्योंकि मैंने खुद महसूस किया है। मैं जिनेबा गर्या था ह्युमन राईटस की कान्फ्रेन्स ग्रटेण्ड करने। वहां मैंने महसूस किया था कि बहुत छीटे-छोटे से मुंद्दे, जो कि इंटरनेशनल प्लेटफार्मे पर एमनेस्टी इंटरनेशनल द्वारा उठाए जाते हैं, जिनका जवाब भारत सरकार से किसी कारण नहीं जाता। मेरे वहां होते वक्त एक मुद्दा दानापुर जीठग्रार०पी० कस्टडी, में एक बेगनग्रेकर की डैथ के ऊपर ग्राया था, जिसका जवाब चूंकि भारत से नहीं गया था इसलिये वहां पर एक बड़ी उपहासजनक ग्रवस्था बन गई थी। तो इनका जवाब तैयार करना चाहिये ग्रीर सरकार को वह जवाब देना भी चाहिये।

उपसम्मध्यक्ष (श्रीमती सुषमा स्वराज) : ठीक है। श्री रणजीत सिंह। श्री महेक्वर सिंह।

Steep bike in Delbi-Kulu and Delbi-Shimla
Air Fare

श्री महेश्वर सिंह (हिम। जल प्रदेश): उपसमाध्यक्ष महोदया, जैसाकि प्रापको विदित ही है कि हिमाचल प्रदेश और विशेषकर कुल्लू और मनाली न केवल इस देश में बल्कि बिदेश में भी देव-सूमि के नाम से प्रसिद्ध है। इस समय वहां जो हमारे पर्यटन-स्थल हैं, रमणीय स्थाम हैं, वह हर वर्ष लाखों पर्यटकों के लिये ग्राक्षीण के केवा विन्दु हैं।

महोदया, हिमाचल प्रदेश में तीन हवाई ग्राइंड हैं—एक शिमला में, दूसरी कांगड़ा में ग्रीर तीसरा कुंल्लू में। तीनों जगह हवाई सेना जपलब्ध है ग्रीर वायुद्त वहां पर हवाई जहां ज चला रहे हैं। गत वर्ष के मुकाबले इस वर्ष इनके किराए में लगभग 6.5 प्रतिशत वृद्धि की गई है, जो कि सर्वाधिक है। देश के बाकी हिस्सों से ग्रांगर इनका मुकाबला किया जाए तो इतनी वृद्धि कहीं भी नहीं हुई है। इसके फलस्वरूप वहां के पर्यटन को गहरा धनका पहुंचा है। उदाहरणतया, गत वर्ष तक दिल्ली से कुरुलू का किराया 1,290/- रूपए था, जो कि इस वर्ष एकदम 2040/- रूपये कर दिया गया और इसी प्रकार शिमला का दिल्ली